BATA INDIA LIMITED

CIN: L19201WB1931PLC007261
Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal
Telephone: +91 33 2289 5796 | Fax: +91 33 2289 5748
E-mail: share.dept@bata.com | Website: www.bata.in

SPECIAL WINDOW FOR FRESH LODGEMENT / RE-LODGEMENT OF SHARE TRANSFER REQUESTS

Pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, the Company has facilitated a special window for fresh lodgement / re-lodgement of share transfer requests. The special window has opened from **February 5, 2026 and will remain open till February 4, 2027, only for transfer requests where share transfer deeds were executed prior to April 1, 2019, irrespective of whether or not lodged before April 1, 2019 and the original security certificate is available.**

Eligible shareholders may submit their transfer requests along with the original security certificate and other requisite documents to the Company's Registrar and Share Transfer Agent (RTA) - MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) at C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra - 400083, New Phone No. - +91 8108116767.

Please note that these shares shall be mandatorily credited to the transferee, only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. These securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For BATA INDIA LIMITED
Sd/-
NITIN BAGARIA
Company Secretary & Compliance Officer

Place : Gurugram
Date : February 11, 2026

LOTUS CHOCOLATE COMPANY LIMITED

Regd. Office: 8-2-596, 1st Floor, 1B, Sumedha Estates, Avenue - 4, Puzzolana Towers, Street No.1, Road No. 10, Banjara Hills, Hyderabad, Telangana-500 034, **Tel** 91 40 4020 2124;
Email: investors@lotuschocolate,com; **Website:** www.lotuschocolate,com;
CIN: L15200TG1988PLC009111

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holder thereof has applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name /Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	LCC041845	Robust Finvest (P) Ltd.	100	1912-912	2161101-1200
			100	2141-141	2184001-2100
			100	4920-920	362037-3136
			100	5639-639	433937-4036
			100	6226-226	492637-2736
			200	6243-244	494337-4536
			100	6249-249	494937-5036
			100	13246-246	2354901-4600
			100	14864-864	2516301-6400
			100	21428-428	3172701-2800
			100	21476-476	3177501-7600
			100	24516-516	3481501-1600
			100	24836-836	3513301-3600
			100	25140-140	3543901-4000
			100	25612-612	3591101-1200
			100	25677-677	3597601-7700
			200	28163-164	3848201-8400
			100	28716-716	3901501-1600
			100	32233-231	4253001-3100
			100	38333-333	9413757-3656
			100	38412-412	9521657-1756
			100	51809-809	10644066-4165
		Total	**2400**		

The Public is hereby warned against purchasing or dealing with these securities any way. Any person(s) who has / have any claim in regard of the securities, should lodge such claim with the Company's Registrar and Transfer Agent viz., **"KFin Technologies Limited"**, Selenium Tower B, Plot No. 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032, **within Seven (7) days** from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid securities.

For Lotus Chocolate Company Limited

Sd/-
Utsav Saini
Company Secretary & Compliance Officer

Place: Hyderabad
Date: February 12, 2026

BHAGYANAGAR COPPER PRIVATE LIMITED

SURANA GROUP

(CIN: U27100TG2008PTC125034)
Registered Office: Sy No 98 to 105,107,111,230,231,232,234 Shabashpally Village, -500076Phone: +91 0427154167,
E-mail: cs@surana.com, Website: www.bhagyanagarcopper.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH AT HYDERABAD
C.A. (CAA) NO. 05 /230/HDB /2026
IN THE MATTER OF COMPANIES ACT, 2013
IN THE MATTER OF SECTIONS 230 TO 232 READ WITH SECTION 66 OF THE COMPANIES ACT, 2013
AND
ALL OTHER APPLICABLE PROVISIONS OF THE SAID ACT
AND
IN THE MATTER OF COMPOSITE SCHEME OF ARRANGEMENT
BETWEEN
BHAGYANAGAR COPPER PRIVATE LIMITED
(BCPL OR TRANSFEROR COMPANY)
AND
BHAGYANAGAR INDIA LIMITED
(BIL OR TRANSFEREE COMPANY OR DEMERGED COMPANY)
AND
TIERAMET LIMITED
(TIERAMET OR RESULTING COMPANY)
AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

Bhagyanagar Copper Private Limited is a Private Limited Company incorporated under the provisions of Companies Act, 1956 on 30.04.2008, bearing CIN: U27100TG2008PTC125034, and registered office is situated at Sy No. 98 to 105,107,111,230,231,232,234 Shabashpally Village, Medak, Shivampet Mandal, Telangana, India, 502334. **....Applicant / Transferor Company**

NOTICE AND ADVERTISEMENT OF NOTICE OF THE TRIBUNAL CONVENED MEETING OF TRADE CREDITORS OF BHAGYANAGAR COPPER PRIVATE LIMITED

Notice is hereby given that by an order dated the 29.01.2026, the Hyderabad Bench of the Hon'ble National Company Law Tribunal, has directed a meeting to be held of Trade Creditors of Bhagyanagar Copper Private Limited (Transferor Company) for the purpose of considering, and if thought fit, approving with or without modification, the Composite Scheme of Arrangement between Bhagyanagar Copper Private Limited (BCPL or Transferor Company) and Bhagyanagar India Limited (BIL or Transferee Company or Demerged Company) and Tieramet Limited (Tieramet or Resulting Company), and their respective shareholders and creditors.

In pursuance of the said order and as directed therein further notice is hereby given that a meeting of the Trade Creditors of Bhagyanagar Copper Private Limited (Transferor Company) will be held on 14th day of March, 2026, at 12:00 P.M. at 5th Floor, Surya Towers, Sardar Patel Road, Secunderabad-500003, at which time and place the Trade Creditors of Bhagyanagar Copper Private Limited (Transferor Company) are requested to attend and vote either in persons or by way of proxy

The facility of voting through ballot paper (poll) shall be made available at the Tribunal Convened Meeting for the Trade creditors. The Trade Creditors of Bhagyanagar Copper Private Limited (Transferor Company) as on 30th day of November, 2025, only shall be entitled to attend and vote at the meeting through poll.

Copies of the said Scheme, and the statement under section 230 can be obtained free of charge at the registered office of the Transferor Company or at the office of its counsel, Shri V. Suryanarayana, at Flat No. 106, First Floor, Nirmal Towers 200, Near Sai Baba Temple, Dwarakapuri Colony, Punjagutta, Hyderabad – 500082. Persons entitled to attend and vote at the meeting of the Trade Creditors of Bhagyanagar Copper Private Limited (Transferor Company), may vote in person or by proxy, provided that all proxies in the prescribed form are deposited at the 5th Floor, Surya Towers, Sardar Patel Road, Secunderabad-500003., not later than 48 hours before the meeting.

Forms of proxy can be had at the registered office of the Company.

The Hon'ble National Company Law Tribunal, bench at Hyderabad, has appointed Ms. **G.** Sumathi, Advocate, as the Chairperson and Mr. Venka Reddy Bathina, Practicing Company Secretary, as Scrutinizer for the said meeting. The above-mentioned Scheme, if approved by the meeting, will be subject to the subsequent approval of the Hon'ble National Company Law Tribunal, Hyderabad Bench.

The Company has completed dispatch of the Notice of the Tribunal convened Meeting of the Trade Creditors on this day of 11th day of February, 2026 to the Trade Creditors, whose names are appearing in the register maintained by the Company as on 30th day of November, 2025.

By Order of the Board
For BHAGYANAGAR COPPER PRIVATE LIMITED
Sd/-
DEVENDRA SURANA
Director

Dated this the 11th day of February 2026
Hyderabad

Kirloskar Ferrous Industries Limited

A Kirloskar Group Company

kirloskar Ferrous

Registered Office: : 'One Avante', Level 5, Karve Road, Kothrud, Pune 411038, Maharashtra
CIN : L27101PN1991PLC063223

NOTICE TO THE MEMBERS

This is to inform that the Board of Directors of the Company at its meeting held on 10 February 2026 has declared an Interim Dividend of ₹ 3 per equity share with face value of ₹ 5 each (i.e. 60 percent) for the financial year 2025-2026, and has fixed the Record Date as Monday, 16 February 2026 for determining list of members entitled to receive dividend.

Interim Dividend will be paid on or before 6 March 2026 only through the electronic modes of payment such as Electronic Clearing Services, Direct Credit, RTGS, NEFT, etc. as approved by the Reserve Bank of India.

Pursuant to provisions of the Income-tax Act, 1961 ('Act') as amended by the Finance Act, 2020; dividend declared and paid by a Company on or after 1 April 2020 shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source (TDS) at the applicable rates from dividend payable to the shareholders and deposit the same to the credit of the Central Government.

Tax rate applicable to a shareholder depends upon residential status and classification as per the provisions of the Act. All members are thereby requested to update at the earliest before Monday, 16 February 2026 any change in residential status and/or category with depository participants (in case of equity shares held in electronic form) or with the RTA, i.e. 'MUFG Intime India Private Limited" (in case of equity shares held in physical form), as the case may be.

A detailed communication regarding the withholding tax on dividend alongwith necessary annexures and guidance on registration / updation of details of bank account to receive dividend has been sent on 11 February 2026 by email to those Members, whose email IDs are registered with the Depository Participants or with the RTA, as the case may be.

Application forms for claiming Nil or less rate of TDS by Resident Shareholders [such as Form 15G / Form 15H in case of individuals and self-declaration by entities] and by Non Resident Shareholders [such as Form 10F and self-declaration] can be downloaded from the website of the RTA at https://web.in.mpms.mufg.com/formsreg/submission-of-form-15g-15h.html

To enable us to determine applicable rate of TDS / withholding tax, you should upload necessary documents at https://web.in.mpms.mufg.com/client-downloads.html or send by email to kfilinvestor@kirloskar.com before Monday, 16 February 2026.

No communication on tax determination / deduction shall be considered after Monday, 16 February 2026

A Member of the Company holding equity shares in physical form can register or update details of bank account with the RTA by sending signed copies of KYC Forms (viz. ISR-1, ISR-2, SH13 / ISR-3 as applicable) alongwith supporting documents to the email ID pune@linkintime.co.in / rnt.helpdesk@in.mpms.mufg.com. Aforesaid forms can be downloaded from the weblink https://web.in.mpms.mufg.com/KYC-downloads.html If a Member of the Company holding equity shares in physical form has updated earlier KYC details with the RTA, there is no requirement to update KYC details again.

A Member of the Company holding equity shares in electronic form can register or update details of bank account with respective Depository Participant.

Documents furnished by the members shall be subject to review and examination by the Company. The Company reserves the right to reject documents in case of any discrepancy or documents are found to be incomplete.

For Kirloskar Ferrous Industries Limited
Sd/-
Mayuresh Gharpure
Company Secretary

Date : 11 February 2026
Place : Pune

• Telephone Number : +91 (20) 6906 5040
• Email ID: kfilinvestor@kirloskar.com • Website: www.kirloskarferrous.com

"Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Ferrous Industries Limited is the Permitted User"

POST-OFFER ADVERTISEMENT UNDER REGULATION 18(2) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES TAKEOVERS) REGULATIONS, 2011

ESHA MEDIA RESEARCH LIMITED

Corporate Identification Number: L72400MH1984PLC322857
Registered Office at: T13 14-16, A Wing, 2nd Floor, Satyam Shopping Centre, Ghatkopar (East), Mumbai 400 077, Maharashtra, India; **Tel. No.:** +91-22- 4096 6666; **Email id:** iyer@eshamedia.com / compliance@eshamedia.com;
Website: www.eshamedia.com

Open Offer for Acquisition of to 22,89,802 (Twenty-Two Lakhs Eighty-Nine Thousand Eight Hundred and Two) Equity Shares of face value of Rs. 10/- each from Shareholders of Esha Media Research Limited by Opulus Bizserve Private Limited ("Acquirer").

This Post Offer Advertisement is being issued by Choice Capital Advisors Private Limited on behalf of the Acquirer in connection with the offer made by the Acquirer in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on August 13, 2025 in the Financial Express (English National Daily) all editions, Jansatta (Hindi National Daily) all editions and Mumbai Lakshadeep (Marathi Daily) Newspapers.

1. Name of the Target Company : Esha Media Research Limited
2. Name of the Acquirer(s) and PAC : Opulus Bizserve Private Limited
3. Name of the Manager to the Offer : Choice Capital Advisors Private Limited
4. Name of the Registrar to the Offer : KFin Technologies Limited
5. Offer Details
   a. Date of Opening of the Offer : Tuesday, January 13, 2026
   b. Date of Closure of the Offer : Wednesday, January 28, 2026
6. Date of Payment of Consideration : Wednesday, February 04, 2026
7. Details of Acquisition:

Sl. No	Particulars	Proposed in the Offer Document	Actual
7.1	Offer Price	₹15.00	₹15.00
7.2	Aggregate number of shares tendered	22,89,802	1
7.3	Aggregate number of shares accepted	NA	1
7.4	Size of Offer (Number of shares multiplied by offer price per share)	₹3,43,47,030	₹15
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No & %)	18,24,421 23.37	18,24,421 23.37
7.6	Shares Acquired by way of Agreement • Number • % of Fully Diluted Equity Share Capital	1,50,000 1.92%	1,50,000* 1.92%
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	22,89,802 26%	1 0.00
7.8	Shares Acquired after Detailed Public Announcement (by way of preferential allotment) • Number of shares acquired • % of the shares acquired	10,00,000 11.35	10,00,000* 11.35%
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	52,64,233 59.77%	29,74,422* 33.77%
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	Pre 37,70,110 48.29% Post 14,80,308 16.81%	Pre 37,70,110 48.29% Post 37,70,109 42.80%*

*Note: *The sellers are yet to transfer 1,50,000 shares acquired by way of SPA to the Acquirer. Further, the Company is yet to receive in-principle approval from the BSE for the preferential allotment and hence 10,00,000 shares are yet to be allotted to the Acquirer*

8. The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the Registered Office of the Target Company.

Issued by the Manager to the Offer on behalf of the Acquirer

Choice
The Joy of Earning

Choice Capital Advisors Private Limited
Sunil Patodia Tower, Plot No. 156-158, J.B. Nagar, Andheri (East), Mumbai, 400 099, Maharashtra, India.
Telephone: +91 22 6707 9999 / 7919
E-mail: emr.openoffer@choiceindia.com
Investor Grievance E-mail: regulator_advisors@choiceindia.com
Contact Person: Nimisha Joshi/Mahima Shivrattiwar
Website: www.choiceindia.com/merchant-investment-banking
SEBI Registration No.: INM000011872
Place : Mumbai
Date: February 11, 2026

CONCEPT

AQYLON NEXUS LIMITED

(Formerly known as "SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED")
CIN: L63118MH1984PLC033853
Regd. Office : 6th Floor, Adhikari Chambers, Oberoi Complex, New Link Road,Andheri (West),Mumbai 400 053,
Tel. : 022-62394900/022-40328000, Fax : 022-62394949 Email : investorservices@adhikaribrothers.com & info.adhikaribros@gmail.com
Website: www.top.fm.in

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DEC, 2025.

(₹ In Lakhs, Except EPS)

Sr. No.	Particulars	Standalone					
		For Quarter Ended			For Year Ended		
		31st Dec 25 (Un-Audited)	30th Sep 25 (Un-Audited)	31st Dec 24 (Un-Audited)	31st Dec 25 (Un-Audited)	31st Dec 24 (Un-Audited)	31st Mar 25 (Audited)
1	Total income from operations	494.65	434.28	244.17	969.09	470.88	614.60
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	148.06	(132.98)	11.55	(168.49)	35.17	47.45
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	148.06	1,410.60	(2,272.73)	1,375.10	(2,249.11)	(2,236.63)
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	148.06	1,410.60	(2,272.73)	1,375.10	(2,249.11)	(2,236.63)
5	Total Comprehensive Income for the period after tax] Comprising Profit/(Loss) for the period (after tax) and other comprehensive Income (after tax)]	148.06	1,410.60	(2,272.73)	1,375.10	(2,249.11)	(2,236.63)
6	Paid-up equity share capital (Face Value of Rs. 10/- each)	2,537.31	2,537.31	2,537.31	2,537.31	2,537.31	2,537.31
7	Reserves (Excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	(3,880.29)
8	Earnings Per Share (of Rs. 10/- each) Basic	0.58	5.56	(8.96)	5.42	(8.86)	(8.82)
	Diluted	0.58	5.56	(8.96)	5.42	(8.86)	(8.82)

Notes:

1. The above Standalone Financial Results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on Wednesday, 11th February, 2026. The Statutory Auditors have carried out the review of these Standalone Financial Results for the Quarter and nine month ended December 31, 2025 and the same are made available on the website of the company www.adhikaribrothers.com and website of BSE Limited www.bseindia.com and National Stock Exchange of India Limited on www.nseindia.com where shares of the Company are listed.
2. The Company is operating in a single segment viz. content production and distribution. Hence the results are reported on a single segment basis.
3. The Standalone unaudited financial results for the quarter and nine month ended December 31, 2025, have been prepared in accordance with recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India
4. The " Other Equity" balances are only given on the basis of audited year end figures of standalone financials of the Company.
5. As per the Resolution Plan approved by Hon'ble NCLT order dated December 8, 2023, the Company has sold few immovable properties located in Andheri during the nine month ended December 31, 2025. The profit on sale of such asset and other cost pertaining to such sale of asset amounting to Rs. 1,543.59 Lakhs is shown as an Exceptional Item during the nine month ended December 31, 2025.
6. The figures have been re-grouped / re-arranged / reclassified / reworked wherever necessary to conform to the current year accounting treatment.

For AQYLON NEXUS LIMITED
(Formerly known as
"SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED")
Sd/-
SRIVATSAVA SUNKARA
Managing Director
DIN: 01725431

Place : Mumbai
Date : 11th February, 2026

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

NIRBHAY COLOURS INDIA LIMITED

(CIN: L46411GJ1992PLC017863)
Regd. Office: 61/201, 02nd Floor, Prerak Apartment, Near Wagh Bakri Tea Depot, Gujarat College Road, Ellisbridge, Ahmedabad-380006, Gujarat, India | Tel. No: 98250 21447
E-Mail ID: parthindustrieslimited@gmail.com | Website: www.nirbhayclour.com

CORRIGENDUM TO THE LETTER OF OFFER*

This Corrigendum should be read in continuation of and in conjunction with the Letter of Offer dated 07th February, 2026. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the Letter of Offer, unless otherwise defined. The shareholders of NIRBHAY COLOURS INDIA LIMITED ("TARGET COMPANY") are requested to note the amendments with respect to and in connection with Letter of Offer as sent to the shareholders on 07th February, 2026 are as under:

1. On page no. 03 of Letter of Offer "Offer Opens On" should be replaced with and read as 16th February, 2026 instead of 03rd February, 2026.
2. On page no. 03 of Letter of Offer "Offer Closes On" should be replaced with and read as 02nd March, 2026 instead of 16th February, 2026
3. On page no. 04 of Letter of Offer The tentative schedule of major activities should be replaced with as following:

Activity	Original Schedule of Activities (as disclosed in DLoF) (Day and Date)*	Revised Schedule of Activities (Day and Date)
PA Date	Friday, 12-Dec-2025	Friday, 12-Dec-2025
Publication of DPS in the newspapers	Friday, 19-Dec-2025	Friday, 19-Dec-2025
Filing of the DLoF with SEBI	Friday, 26-Dec-2025	Friday, 26-Dec-2025
Last date for a competing offer*	Friday, 09-Jan-2026	Friday, 09-Jan-2026
Last date for receipt of SEBI observations on the DLOF (in the event SEBI has not sought clarifications or additional information from the Manager)	Friday, 16-Jan-2026	Friday, 16-Jan-2026
Identified Date**	Thursday, 29-Jan-2026	Thursday, 29-Jan-2026
Date by which LOF will be dispatched to the shareholders	Thursday, 05-Feb-2026	Saturday, 07-Feb-2026
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Tuesday,10-Feb-2026	Thursday,12-Feb-2026
Last date for revising the Offer Price / Offer Size	Wednesday,11-Feb-2026	Friday,13-Feb-2026
Last date of publication of opening of Offer public announcement in the Newspapers	Thursday, 12-Feb-2026	Friday, 13-Feb-2026
Date of commencement of Tendering Period (Offer Opening Date)	Thursday, 12-Feb-2026	Monday, 16-Feb-2026
Date of expiry of Tendering Period (Offer Closing Date)	Thursday, 26-Feb-2026	Monday, 02-Mar-2026
Date by which all requirements including payment of consideration would be completed	Tuesday, 17-Mar-2026	Tuesday, 17-Mar-2026
Post offer Advertisement	Wednesday, 25-Mar-2026	Wednesday, 25-Mar-2026

4. On page no. 06 of Letter of Offer "Clause 7" should be replaced as follows:

   In the event that either (a) the regulatory approvals are not received in a timely manner or (b) there is any litigation to stay the Offer; or (c) SEBI instructs the Acquirers not to proceed with the Offer, then the offer process may be delayed beyond the schedule of activities indicated in this LoF. Consequently, the payment of consideration to the Public Shareholders of Target Company, whose Equity Shares have been accepted in the Offer as well as the return of Equity Shares not accepted by Acquirer, may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to Acquirer for payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011. ***Here the Company has delayed for 4 days in opening of offer period, hence the Acquirers will pay an interest @ 18% p.a. for the 4 days, to the shareholders who will accept the offer within such period as per Regulation 18(11) and other applicable regulation as applicable of the SEBI (SAST) Regulations, 2011.***

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF ACQUIRERS

WEALTH MINE NETWORKS PRIVATE LIMITED (CIN: U93000GJ1995PTC025328)
Registered Office: 215 B, Manek Centre, P N Marg, Jamnagar, Gujarat-361001.
Contact Person: Mr. JAY TRIVEDI | **Tel No.:** + 7778867143 | **Email:** wealthminenetworks@gmail.com
Investor Grievance ID: wealthminenetworks@gmail.com | **SEBI Reg. No. :** INM000013077

SD/- Mr. Dakshesh Shah Acquirer 1	SD/- Mr. Dhruvin Shah Acquirer 2	SD/- Mrs. Sheetal Shah Acquirer 3	SD/- Mrs. Anar Jayeshbhai Patel Acquirer 4

SD/- Ms. Sanskruti Jayeshbhai Patel Acquirer 5	SD/- Mr. Jayesh Patel Acquirer 6	SD/- M/s. Seher Retail Private Limited Acquirer 7

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of the Target Company under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

1.	Date	11th February, 2026
2.	Name of the Target Company (TC)	NIRBHAY COLOURS INDIA LIMITED
3.	Details of the Offer pertaining to TC	Acquisition of 14,19,700 Equity Shares of face value of ₹10/- (Rupees Ten Only) representing 42.38% of the Emerging Voting Capital.
4.	Name(s) of the acquirer and PAC with the acquirer	Mr. Dakshesh Rameshchandra Shah ("Acquirer 1"), Mr. Dhruvin Shah ("Acquirer 2"), Mrs. Sheetal Shah, ("Acquirer 3"), Mrs. Anar Jayeshbhai Patel ("Acquirer 4"), Ms. Sanskruti Jayeshbhai Patel ("Acquirer 5"), Mr. Jayesh Patel ("Acquirer 6") and M/s. Seher Retail Private Limited ("Acquirer 7")
5.	Name of the Manager to the Offer	**Wealth Mine Networks Limited**
6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	Ms. Sonal Gandhi-Chairperson Mr. Vipul Jana-Member Mr. Divyakant Gandhi-Member
7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	No relation with TC except as Independent Director
8.	Trading in the Equity shares/other securities of the TC by IDC Members	Nil
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	No relation with Acquirers except as Independent Director of TC
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	No trading in the Equity Shares/other securities of the acquirer by IDC members.
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members believe that the open offer is fair and reasonable. However, the shareholders should independently evaluate the offer.
12.	**Summary of reasons for the recommendation** (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be seen by the shareholder)	IDC has taken into consideration the following for making recommendation: 1. Public Announcement dated dated 12th December, 2025, 2. The Detailed Public Announcement dated 18th December, 2025, 3. The Letter of Offer dated 07th February, 2026. Based on the review of PA, DPS and LOF, the IDC of the opinion that the offer price of ₹10/- per Equity Shares as per Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011.
13.	Details of Independent Advisors, if any.	Nil
14.	Any other matter(s) to be highlighted	Nil

Note: The above stated information are only indicative in nature and contains minimum details with regard to the recommendations of IDC. IDC may include any other information under the respective headings which, in its view is relevant for shareholders of the TC for making an informed decision with respect to the open offer.

Statement by the IDC – "To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

Signature of the Authorised Signatory
Sd/-
Sonal Gandhi
Chairperson

Date: February 12, 2026
Place: Ahmedabad, Gujarat

AdBaaz